

**Case No.3751/20
FIR No. 173/20
PS RG**

19.09.2020

Hearing through VC

Statement of accused Shyam Kumar Paul, S/o Sh. Ranjit Kumar Paul, R/o II-A/59, Vashundra Shanti Kund, Gaziabad, U.P.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

Case No.3751/20
FIR No. 173/20
PS RG

19.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Vinod.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

**Case No.3754/20
FIR No. 301/20
PS RG**

19.09.2020

Hearing through VC

Statement of accused Jaspal Singh Sahni, S/o Sh. Inderpal Singh Sahni, R/o H. No.-J-5/151, 1st Floor, Rajouri Garden, Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188/269 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

Case No.3754/20
FIR No. 301/20
PS RG

19.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Vinod.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188/269 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

Case No. 3752/20
FIR No. 221/20
PS RG

19.09.2020

Hearing through VC

Statement of accused Shyam Arora, S/o Late Sh. A. N. Arora, R/o H. No. G-22/6A, Rajouri Garden, Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

Case No. 3752/20
FIR No. 221/20
PS RG

19.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Vinod.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

Case No. 3142/17
FIR No. 241/16
PS RG

19.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, accused be summoned for next date.

Be put up for appearance of accused/ FP on 07.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

Case No. 1363/18
FIR No. 1268/15
PS RG

19.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for appearance of accused/ PE on 20.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

Case No. 6372/19
FIR No. 135/19
PS RG

19.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for appearance of accused/ FP on 22.03.2021.

In the interest of justice, accused be summoned for next date.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

Case No. 7247/17
FIR No. 581/17
PS RG

19.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for appearance of accused/ PE on 28.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

Case No. 3753/20
FIR No. 236/20
PS RG

19.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused in person.

IO HC Vinod is present.

In view of the submissions of the IO that accused has met with an accident, no adverse order is being passed. Matter stands adjourned for today.

Accused be summoned for next date i.e. 17.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

**FIR No. 446/20
PS RG
State Vs. Manish Yadav
u/s 380/411 IPC &
25/54/59 Arms Act**

19.09.2020

Hearing through VC

Fresh application for release of accused Manish Yadav on personal bond has been received on the official E-Mail ID of the Court.

Present : Ld. APP for the State.

Sh. Syed Ajmal Hasan, Ld. LAC for accused Manish Yadav.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through VC.

An application for releasing the accused Manish Yadav on personal bond has been moved on the ground that accused is not in a position to furnish surety due to his financial hardship. Heard Perused. Record reveals that accused Manish Yadav was granted bail subject to his furnishing personal bonds in sum of Rs.10,000/- with one surety of like amount vide order dated 24.08.2020.

In view of the above and considering the interest of justice, the application is hereby allowed. Accused Manish Yadav be released on furnishing personal bond in sum of Rs.10,000/- and after verification of his address, subject to satisfaction of jail superintendent concerned. Application is disposed of accordingly.

Copy of the order be sent to the Jail Authority Concerned on the official E-Mail ID mentioned in the present application as well as through messenger. Order copy Dasti to LAC for accused.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

FIR No. 457/20
PS RG

19.09.2020

Hearing through VC

Fresh application for release of mobile phone received on the official E-Mail ID of the Court.

Present : Ld. APP for the State.

Sh. Rakesh Juneja, applicant in person.

Reply has been filed by ASI Sanjay Kumar wherein it has been stated that on the written request of complainant, the present FIR was cancelled on 13.06.2020 and a missing report vide LR No. 351931/2020 was registered. It is further reported by the IO that the present mobile phone in question was shown by AATS/W and the same is still lying in the Malkhana of PS Punjabi Bagh.

At this stage, it is informed by ASI Rajeev on behalf of the IO that mobile phone in question is shown to have been seized in the FIR No. 457/2020 which does not exist as the same was already cancelled.

In view of the above report and submissions made by ASI Rajeev on behalf of the IO, clarifications be called from the SHO/ IO concerned for 26.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

FIR No. 590/18
PS RG

19.09.2020

Hearing through VC

Fresh application for grant of bail to accused has been filed.

Present : Ld. APP for the State.

None for accused/ applicant.

Be put up for 21.09.2020.

Counsel for applicant/ accused be informed qua next date on his given mobile number/ E-Mail ID if any.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

FIR No. 647/17
PS RG

19.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for applicant.

This is an application for release of FDR.

Earlier also none had appeared on behalf of the applicant to pursue the present application.

Accordingly, the present application is dismissed for non prosecution.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020

FIR No. 785/20
PS RG

19.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for applicant.

This is an application for release the cash amount of Rs. 5000/-.

Earlier also none had appeared on behalf of the applicant to pursue the present application.

Accordingly, the present application is dismissed for non prosecution.

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.09.2020